

CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH

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Allahabad this is the 19th September 1994.

Original Application No. 1155 of 1994

Hon. Mr. S. Dayal, Administrative Member

Arvind Kumar Sharma, S/O Shri O.P. Sharma, Resident  
of 44, Sarla Bagh Colony, Dayal Bagh, Agra.

By Shri M.A. Haseen

.... Applicant

Versus

1. Union of India through the Secretary, Ministry  
of Tele Communication, New Delhi.

2. The District Telecom Manager, Agra, C.T.C Compound  
Agra.

3. The Divisional Engineer Telephones (Administration)  
C.T.C. Compound, Agra.

4. The Chief General Manager, U.P. Telecommunication,  
Lucknow.

.... Respondents.

O R D E R

By Hon'ble Mr. S. Dayal, Member 'A'

Shri M.A. Haseen counsel for the applicant.

Heard counsel for the applicant. He was asked last  
time to incorporate amendment in the application which  
has been done.

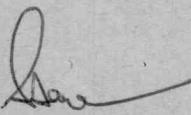
2. Today counsel for the applicant argued  
that the transfer has been result of news item as  
at Annexure A-1. He has argued that the F.I.R.  
(annexure 1 of the amendment application) and the  
charge sheet (annexure A-2 of the amendment application)  
do not contain the name of the applicant. He has  
further argued that three of the employees transferred  
by the same order had filed an O.A. before Single  
Member in Lucknow bench of this Tribunal and they

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had been granted interim stay on the transfer.

3. The Supreme Court are quite clear on the point of interference by the Tribunal in the transfer orders in their recent Judgement and have laid down that interference shall only be made on the ground of malafide or statutory bar. No such case is made in this application. Therefore, this application is not admitted and stands dismissed.



Member-A

Allahabad.

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